NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

C.P. No. 14/131/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company:

Shree Ramkrupa Finance Pvt Ltd.

Section of the Companies Act:

Section 131 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. RITURAJ MEENA ADVOCATE Persion

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ORDER

Learned Advocate Mr. Rituraj Meena present for Petitioner.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

The Date of hearing is fixed on 06.03.2018.

Petitioner is directed to advertise the date of hearing at least 14 days before date of hearing in English Daily "Times of India" Ahmedabad Edition and in vernacular language "Sandesh" Ahmedabad Edition in accordance with Rule 35 of NCLT Rules, 2016.

Petitioner shall issue notice to the auditor that filed the Financial Statement and the previous auditor that denied his signature on the financial statements for the year 2014-15 and 2015-16.

Petitioner shall serve notice to Central government through Regional Director and Concerned Income Tax Authorities enclosing the copy of this petition with its annexures at least 21 days before date of hearing informing the date of hearing and requiring them to file representation, if any, on or before the date of hearing.

List the matter on 06.03.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 1st day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL